

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHBAD BENCH : ALLAHABAD**

Original Application No.157 of 2005

Allahabad, this the 14th day of May, 2009.

Hon'ble Mr. A.K. Gaur, Member-J
Hon'ble Mr. S.N. Shukla, Member-A

Munna Lal Kushawaha, Son of Late Prabhu Nath Kushwaha,
resident of Village Sheikh Ahmadpur, Post Sahson, District
Allahabad.

..Applicant.

By Advocate : Shri A. S. Diwakar

Versus

1. Union of India, through Secretary, Ministry of Post,
New Delhi.
2. Senior Superintendent of Post Offices, Allahabad
Division, Allahabad.
3. Sub-Divisional Inspector of Post Offices, Handia Sub
Division, Allahabad.

...Respondents

By Advocate : Shri S.C. Mishra

O R D E R

By Hon'ble Mr. A.K. Gaur, Member-J :

Heard Shri A.S. Diwakar, learned counsel for the applicant and Shri S.C. Mishra, learned counsel for the respondents.

2. Learned counsel for the applicant submitted that for redressal of his grievance, the applicant has already preferred representation dated 20.1.2005 (Annexure-A-5) and submitted that his grievance might be redressed in case a direction is given to the competent authority to consider and decide the pending representation of the applicant within stipulated period of time.

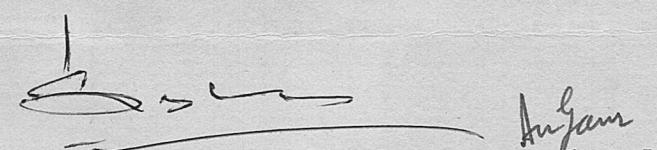
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3. Learned counsel for the respondents has no objection if such direction is given.

4. Having heard learned counsel for both sides, we hereby direct the competent authority to consider and decide the representation dated 20.1.2005 (Annexure-A-5) by a reasoned and speaking order meeting all the contentions raised therein by the applicant within a period of three months on receipt of certified copy of the order in accordance with law and relevant rules on the subject and communicate the decision to the applicant forthwith.

5. Be it noted that we have not passed any order on merits of the case.

6. With the aforesaid directions, the O.A. is disposed of finally with no order as to costs.



Member-A

Member-J

RKM/